

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.01/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 07.04.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Barinder Singh, Assistant Director	DC(MSME)
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

The agenda for meeting No.1/AM-16 dated 07.04.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 1/84-ALC3/2016 MEETING DATE : 07.04.2016**

**Case No.:**6/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Deferred

HQ File :01/84/050/00094/AM16/ RLA File :35/24/040/00007/AM16/ Lic.No/Date:3510044747 28.05.2015 Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

**Case No.:**26/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Deferred

HQ File :01/84/050/00114/AM16/ RLA File :35/24/040/00008/AM16/ Lic.No/Date:3510044748 28.05.2015 Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

**Case No.:**27/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Deferred

HQ File :01/84/050/00115/AM16/ RLA File :35/24/040/00006/AM16/ Lic.No/Date:3510044746 28.05.2015 Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

**Case No.:**3/14/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**1/84-ALC3/2016 **Status:**Deferred

07.04.2016

HQ File	RLA File	Lic.No/Date:3510044759	Defer
:01/84/050/00091/AM16/	:35/24/040/00014/AM16/	16.06.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 4/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:Deferred</b>
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HQ File	RLA File	Lic.No/Date:3510044760	Defer
:01/84/050/00092/AM16/	:35/24/040/00015/AM16/	16.06.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 12/14/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:Deferred</b>
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HQ File	RLA File	Lic.No/Date:3510044758	Defer
:01/84/050/00100/AM16/	:35/24/040/00013/AM16/	16.06.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 3/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:Deferred</b>
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HQ File	RLA File	Lic.No/Date:3510044772	Defer
:01/84/050/00156/AM16/	:35/24/040/00020/AM16/	10.07.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 4/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:Deferred</b>
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HQ File	RLA File	Lic.No/Date:3510044777	Defer
:01/84/050/00157/AM16/	:35/24/040/00021/AM16/	16.07.2015	Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

9 <b>Case No.:</b> 1/25/84-ALC3/2015	Party Name:SATHE	Meet No/Date:1/84-	<b>Status:Deferred</b>
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		SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	ALC3/2016 07.04.2016	
	HQ File :01/84/050/00282/AM16/	RLA File :05/24/040/00159/AM16/	Lic.No/Date:0510395346 18.08.2015	Defer Date:12.05.2016
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application has been received from concerned RA, CLA, New Delhi. The application of the firm has been referred to Deptt. Of C&PC for their comments. The case stands deferred for re-listing on 12.05.2016.			
	Case No.:18/23/84-ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:1/84-ALC3/2016 07.04.2016	Status:Deferred
10	HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:12.05.2016
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 02.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.			
	Case No.:4/21/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2016 07.04.2016	Status:Deferred
11	HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	Defer Date:12.05.2016
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 12.05.2016.			
	Case No.:13/23/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2016 07.04.2016	Status:Deferred
	HQ File :01/84/050/00230/AM16/	RLA File :35/24/040/00034/AM16/	Lic.No/Date:3510044799 30.09.2015	Defer Date:12.05.2016
12	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.			
	Case No.:27/23/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2016 07.04.2016	Status:Deferred
13	HQ File :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801 30.09.2015	Defer Date:12.05.2016
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination			

with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

**Case No.:**35/23/84-ALC3/2015 **Party Name:**LOYAL TEXTILE MILLS LTD **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Deferred

HQ File :01/84/050/00252/AM16/ RLA File :35/24/040/00033/AM16/ Lic.No/Date:3510044798 30.09.2015 Defer Date:12.05.2016

- 14 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. Since no comments received from them therefore, a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

**Case No.:**1/23/84-ALC3/2015 **Party Name:**NEO CORP INTERNATIONAL LIMITED **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Approved

HQ File :01/84/050/00217/AM16/ RLA File :56/24/040/00030/AM16/ Lic.No/Date:5610004713 12.10.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of C&PC conveyed vide their O.M No.46011/68/2009-PC-II dated 06.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
15	1. PP Woven Jumbo Bags MilkyWhite Neocon Brand (FIBC) Net content in Exp. Product : PP Woven Fabrics 362300 KGs P.P Granules for webbing/ Thred (135000 KG), U.V. Stabilizer 2700 KGs, PPG for PKG material 25000 KGs.)	1 KG	PP Woven Fabric	1.05 KG /KGs content in the Export Product
			PP Granules for Webbing thred	1.05 KG/ KGs content in the Export Product
			Master Batch U.V Stabilizer for Webbing /Thred	1.05 KG/ KGs content in the Export Product
			P.P Granules for Packing Material	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**13/27/84-ALC3/2015 **Party Name:**SHANKAR PACKAGINGS LIMITED **Meet No/Date:**1/84-ALC3/2016 07.04.2016 **Status:**Deferred

HQ File :01/84/050/00326/AM16/ RLA File :03/95/040/00459/AM16/ Lic.No/Date:0310799711 28.10.2015 Defer Date:12.05.2016

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 15/27/84- ALC3/2015	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00328/AM16/	RLA File :03/95/040/00458/AM16/	Lic.No/Date:0310799739 28.10.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

- 17
1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
  2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 16/27/84- ALC3/2015	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00329/AM16/	RLA File :03/95/040/00457/AM16/	Lic.No/Date:0310799737 28.10.2015	Defer Date:12.05.2016

- 18
- Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case:

1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
2. CA Certified data for the consumption of nine inputs as mentioned in application for

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manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 17/27/84- ALC3/2015	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00330/AM16/	RLA File :03/95/040/00460/AM16/	Lic.No/Date:0310799712 28.10.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the following information has not been clarified by the firm in this case :

- 19
1. Chartered Engineer certificate detailed manufacturing process indicating requirements of all nine inputs which are to be imported alongwith indigenous inputs if any; justifying wastages which is claimed as 10% supported by authentic technical literature.
  2. CA Certified data for the consumption of nine inputs as mentioned in application for manufacture of export product during past three financial years.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the above information and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 1/27/84- ALC3/2015	<b>Party Name:</b> S.K. EXPORTS	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart, sketch and CAD has not given by the firm. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 14/27/84- ALC3/2015	<b>Party Name:</b> SECURITY PRODUCTS PVT. LTD.	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 22.02.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 4/27/84- ALC3/2015	<b>Party Name:</b> LILLY FASHIONS (P) LTD	<b>Meet No/Date:</b> 1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date:12.05.2016

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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 04.04.2016 by this Directorate to furnish the measurement chart, sketch and CAD in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 11/27/84-ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
23 HQ File :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016

<b>Case No.:</b> 2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
24 HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. Of C&PC on 29.03.2016 in this case. Reply is not received from the firm. NC decided to wait for their reply and defer the case for re-listing on 12.05.2016.

<b>Case No.:</b> 28/25/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
25 HQ File :01/84/050/00309/AM16/	RLA File :11/24/040/00009/AM16/	Lic.No/Date:1110028176 20.11.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 6/27/84-ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
26 HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 3/25/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84-ALC3/2016 07.04.2016	<b>Status:</b> Withdrawn
27 HQ File :01/84/050/00284/AM16/	RLA File :30/24/040/00034/AM16/	Lic.No/Date:3010103667 03.12.2015	

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**Decision :** Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 21.03.2016 that the Adv. Authorisation No. 3010103667 dated 03.12.2015 was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. Accordingly, Committee decided to withdrawn the case.

28	<b>Case No.:</b> 3/29/84-ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:12.05.2016

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

29	<b>Case No.:</b> 4/1/84-ALC3/2016	<b>Party Name:</b> SUPERHOUSE LTD.,	<b>Meet No/Date:</b> 1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00473/AM16/	RLA File :06/24/040/00039/AM16/	Lic.No/Date:0610038273 09.12.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 12.05.2016.

30	<b>Case No.:</b> 5/1/84-ALC3/2016	<b>Party Name:</b> CHOWDHARY OVERSEAS LIMITED	<b>Meet No/Date:</b> 1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:12.05.2016

**Decision :** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kanpur. The case stands deferred for re-listing on 12.05.2016.

31	<b>Case No.:</b> 2/29/84-ALC3/2015	<b>Party Name:</b> A.S.MARIMUTHU	<b>Meet No/Date:</b> 1/84-ALC3/2016 07.04.2016	<b>Status:</b> Approved
	HQ File :01/84/050/00393/AM16/	RLA File :35/24/040/00049/AM16/	Lic.No/Date:3510044854 29.12.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

32	<b>Case No.:</b> 1/1/84-ALC3/2016	<b>Party Name:</b> MICAPLY,	<b>Meet No/Date:</b> 1/84-ALC3/2016 07.04.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00470/AM16/	RLA File :11/24/040/00012/AM16/	Lic.No/Date:1110028183 27.01.2016	Defer Date:12.05.2016

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred for re-listing on 12.05.2016.

<b>Case No.:</b> 2/1/84-ALC3/2016	Party Name:BANSWARA SYNTEX LTD.	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:</b> Approved
HQ File :01/84/050/00471/AM16/	RLA File :03/94/040/00889/AM16/	Lic.No/Date:0310802091 28.01.2016	
33	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:</b> 3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date:12.05.2016
34	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and observed that the case pertains to C&PC not for DC(MSME) and TC, Noida. Accordingly, Committee decided to send application to C&PC for their comments. The case stands deferred for re-listing on 12.05.2016.		

<b>Case No.:</b> 1/31/84- ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84- ALC3/2016 07.04.2016	<b>Status:</b> Deferred
HQ File :01/84/050/00447/AM16/	RLA File :30/24/040/00046/AM16/	Lic.No/Date:3010103734 01.03.2016	Defer Date:12.05.2016
35	<b>Decision :</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 12.05.2016.		

#### Manual Cases

(36)

Case No.01	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Authorization No.0510391468 dated 07.10.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not given the reply as required by NC. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 12.05.2016 to explain their case alongwith sample of the export product with all relevant documents and defer the case for re-listing on 12.05.2016.	

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(37)

Case No.02	M/s. Dhruv Globals Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/171/00129/AM-16/DES-V
RA. F.No. 05/25/039/00002/AM14	
Fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.01.2016 for enhancement in quantity of inputs in respect of Advance Authorization No. 0510361429 dated 01.08.2013. Accordingly, committee after deliberations decided ask the firm to appear before NC on 12.05.2016 to explain their case and defer the case for re-listing on 12.05.2016.	

(38)

Case No. 03	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/346/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms for export product "Placemat, Napkin & Seat Pad made out of Linen/ Cotton woven fabric (Linen content more than 50% ), GSM 195 (+/-10%) in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(39)

Case No. 04	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/349/AM-16 /DES-V
RA. F.No. 05/27/039/020/AM15	
Fixation of norms for export product "Coverlet & Sham Cover made out of 100% Linen woven fabric GSM 180 (+/-10%) in respect of Annual Advance Authorization No. 0510392681 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(40)

Case No.05	M/s. Shankar Packagings Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	
Fixation of norms in respect of Advance Authorization No.0310797019 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided	



to wait for their reply. The case stands deferred for re-listing on 12.05.2016.

(41)

Case No.06	M/s. Shankar Packagings Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No.0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.	

(42)

Case No.07	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. Committee also observed that the reminder has been issued on 05.01.2016 to the firm. The reply is not yet furnished by the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.	

(43)

Case No.08	M/s. Shankar Packagings Ltd
NC Meeting No. 31/AM-16 dt 10.03.2016	File No.01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 29.10.2015. Committee also observed that the deficiency letter issued by Deptt. of C &PC on 04.04.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 12.05.2016.	

(44)

Case No. 09	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/339/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms for export product "Knitted Ladies Blouse made out of 94% Rayon 6% Spandex Dyed Knitted Fabric, GSM 260 (+/-10%), Style No. 399841 in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(45)

Case No.10	M/s. Uniray Medical LLP
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested on 22.09.2015 for fixation of norms as their case was rejected by NC on 05.03.2015 due to the export import items are not covered in ITC(HS) Code against above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the request of the firm to C&PC for their comments and defer the case for re-listing on 12.05.2016.	

(46)

Case No. 11	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/337/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms for export product "Ladies Blouse made out of 64% Cotton 36% Nylon dyed wrap knitted fabric GSM 140 (+/-10%) and 100% Polyester dyed woven fabric, GSM 95 (+/-10%), Style No. F0596 in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(47)

Case No. 12	M/s. Orient Craft Ltd.
NC Meeting No. 01/AM-17 dt 07.04.2016	File No.01/84/171/336/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	
Fixation of norms for export product Ladies Other Garments (Kimono Fractional)made out of 100% Polyester Woven Fabric, GSM 70 (+/-10%), Style No, 399884 in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

